

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
C.P.No.83/2001 Date of order: 8.2.2002

Ram Roop Meena, S/o Sh.Mishri Lal Meena, working as
Chief Booking Supervisor, W.Rly, Kota Junction, Kota
...Applicant.

Vs.

1. Shri Basu Dev Gupta, General Manager, W.Rly, Church Gate, Mumbai.
2. Sh.Ishwar Chand Sharma, Divisional Rly.Manager, Kota Junction, Kota.
3. Sh.Gopal Lal Meena, Sr.Divisional Comm.Manager(Estt) W.Rly, DRM Office, Kota.

...Respondents.

None for the petitioner.

Mr.T.P.Sharma : Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member.

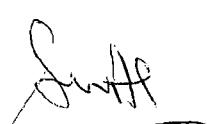
Hon'ble Mr.H.O.Gupta, Administrative Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

This Contempt Petition has arisen out of an order passed in O.A No.165/99 on 3.11.2000.

2. Vide order dated 3.11.2000 passed in O.A No.165/99, following directions were given:

"We, therefore, direct the respondents to consider the candidature of the applicant for promotion to the post of Chief Booking Supervisor w.e.f. 17.12.98, the date on which his junior, respondent No.4 was so promoted, if the applicant is found suitable, with all consequential benefits within a period of three months from the date of receipt of a copy of this order."

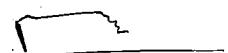


3. It is stated that the alleged contemners have wilfully and deliberately disobeyed the orders of this Tribunal, therefore, they should be punished for contempt.

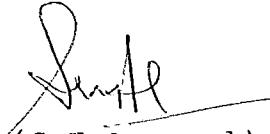
4. Reply was filed. In the reply, it is specifically stated that vide order dated 4.1.2002, the applicant has been promoted to the post of Chief Booking Supervisor in the pay scale Rs.6500-10500 w.e.f. 17.12.98, from the date when his junior Sh.K.C.Chaturvedi was promoted. A copy of the order dated 4.1.2002 has also been filed at Anxx.R2.

5. As the order of this Tribunal has ^{been} ~~been~~ complied with although late, ^{but} and the applicant failed to establish any wilful or deliberate disobedience on the part of the alleged contemners, therefore, this Contempt Petition fails and liable to be dismissed.

6. We, therefore, dismiss this Contempt Petition having no merits and the notices issued to the alleged contemners are hereby discharged.


(H.O.Gupta)

Member (A).


(S.K.Agarwal)

Member (J).